

48

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 241/(MAH)/2017
M.A. No. 612/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

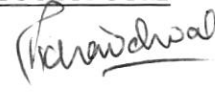

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Ankit Vijaykumar Khandelwal

V/s

Vijay Auto Industries Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Adv. Rajesh Khandelwal i/b Juris Link for R-2, 3, 4 & 6	Advocate	
②	Counsel Rohit Gupta a/w Adv. Dipti Das & Adv. Aashna Desai i/b Divya Shah Associates Advocates for the Petitioner		

ORDER

MA 612/2017 IN CP 241/241-242/NCLT/MB/MAH/2017

Having both the parties arrived at a consensus for settlement though they are not fully clear as to what settlement they have to arrive to, we are of the view that there could be a solution if some mediation has been initiated in between them, for which the company secretaries appearing on either side have come forward to mediate, they are hereby suggested to do the same and report on the next date of hearing.

List this matter for reporting on 8.1.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Facilitation _____ Mr.

&

Mediation _____ Mr.

Mr. Kampan 15 days
50% fees.

8/1/18